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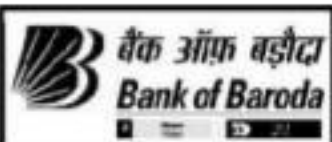
The Indian EXPRESS

JOURNALISM OF COURAGE

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Bank of Baroda
BANK OF BARODA

PunaKumbhariya Branch:
Plot No. 12-13, Nr. Tata Motors Auto Point,
At-Magoh, Tal. Choryasi, Dis. Surat, Gujarat- 395010.
IndiaPhone: 0261-2640029, 2640030,
E-mail:punsur@bankofbaroda.com

APPENDIX-IV[See Rule-8(1)]

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorized officer of the **BANK OF BARODA** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 01/12/2021 calling upon the borrower **Mr. Jayesh Nathubhai Patel & Mrs. Bhanuben Nathubhai Patel & its Guarantor Mr. Gautamnatn Ramrit Pal** to repay the amount mentioned in the notice being **Rs. 11,69,334/- (Housing loan) And Rs. 4,18,142/- (Home Improvement Loan)** as on 30/11/2021 + interest from 01/12/2021 + Legal & Other Expenses etc. within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken **Symbolic possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **1st day of April of the year 2022**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, PunaKumbhariya Branch**, for an amount of **Rs. 11,69,334/- (Housing loan) And Rs. 4,18,142/- (Home Improvement Loan)** as on 30/11/2021 + interest from 01/12/2021 + Legal & Other Expenses etc.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

All the piece and parcel of immovable Property Plot No. 38 admeasuring 12x38.06 fts. i.e. 43.00 sq.mtrs. alongwith Constructed Ground Floor + First Floor admeasuring area 86.00 sq.mtrs. of Asopalav Row House together with undivided porpormate share in Road & COP of underneath Land constructed onth N.A. the land bearing Revenue Survey No. 594 & 595, Block No. 545 of village: Kamrej; Taluka: Kamrej District: Surat in the name of Mr. Jayesh Nathubhai Patel. **Boundary surrounded : North: Plot No. 43, South:- Society Road, East:- Plot No. 39, West:- Plot No. 37**

Date: 01/04/2022
Place: Surat

Authorized Officer
Bank of Baroda, Surat.



ELECTRONICA FINANCE LIMITED
Audumbar, 101/1, Erandwane, Dr Ketkar Road, Pune 411004, Maharashtra, India

POSSESSION NOTICE

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)
Loan Account Nos. 132-1005871-2020-58-1

Whereas the Authorized officer of **M/s Electronica Finance Limited, a Housing Finance Bank Company under the National Housing Bank Act**, under the provision of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 Of 2002) (hereinafter referred to as "SARFAESI Act, 2002") having its **Registered Office at Audumbar, Plot No 101/1, Dr. Ketkar Road, Opp. To Paranjape Builder Office, Erandwane, Pune-411004** (hereinafter referred to as "EFL") and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 28-DEC-2021 calling upon: **1. Harshad Pratapbhai Prajapati & 2. Sarikaben Himmatbhai Prajapati, Both Add 1 : Plot No.52, 53 Shiv Nagar Opp Plyush Point, Pandesara Surat, Gujarat-394221, Both Add 2 : Plot No.158, Admeasuring 1586 Sq. Mt. Shree Janki Point India on The Plot Nos.5620 Admeasuring 1225 Sq. Mtr. and Plot Nos. 319 Admeasuring 1225 Sq. Mt. Sachin Industrial Estate GIDC, Revenue Survey No.346 of Moje Village Sachin, Taluka Choryasi, District Surat** to repay the amount mentioned in the notice being **Rs.22,56,660/- (Rs. Twenty-Two Lakhs Fifty-Six Thousand Six Hundred Sixty Only)** along with interest as on **14/12/2021** within 60 days from the date of receipt of the said notice vide Loan Number **(132-1005871-2020-58-1)**.

"The borrower/Guarantor having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **2nd day of April, 2022**. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "EFL" for an amount of **Rs.22,56,660/- (Rs. Twenty-Two Lakhs Fifty-Six Thousand Six Hundred Sixty Only)** and interest other charges thereon **14/12/2021**.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTIES IS AS UNDER:-

PROPERTY NO.1 : All that piece and parcel of the property being at Plot. No.158, Admeasuring 1586.sq. Mt. Shree Janki Point India on the Plot Nos.5620 Admeasuring 1225 Sq.mtr. And Plot Nos 319 Admeasuring 1225 Sq.mt. Sachin Industrial Estate Gidc, Revenue Survey No.346 of Moje Village Sachin, Taluka Chorysi, District Surat. **Surrounded by Boundaries :** East : OTS, West : Passage, North : Hall No. 157, South : Hall No. 159.

Sd/- Authorised Officer
For Electronica Finance Limited

Date: 02.04.2022, Place : Surat

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
MAP REFOILS INDIA LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	MAP REFOILS INDIA LIMITED
2. Date of incorporation of corporate debtor	09/01/2015
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 2013
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U15122GJ2015PLC081840
5. Address of the registered office and principal office (if any) of corporate debtor	Budasan Kadi Mahesana Gujarat 382715
6. Insolvency commencement date in respect of corporate debtor	04-04-2022 (Order uploaded on NCLT website on 05-04-2022)
7. Estimated date of closure of insolvency resolution process	01-10-2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Dhaval Jitendrakumar Mistry Reg. No. IBSI/PA-001/IP-P-01853/2019-2020/12849
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 9 B, Vardan Tower, Near Lakhudi Circle, Navrangpura, Ahmedabad-380014 Email Id: cadhavalmistry@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: As mentioned in Sr. No. 09 Email Id: crip.maprefoils@gmail.com
11. Last date for submission of claims	21-04-2022
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in / www.sunresolution.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Map Refoils India Limited on 04-04-2022 (Order uploaded on NCLT website on 05-04-2022). The creditors of Map Refoils India Limited are hereby called upon to submit their claims with proof on or before 21-04-2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (NA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

CA Dhaval Jitendrakumar Mistry
Interim Resolution Professional
Reg. No. IBSI/PA-001/IP-P-01853/2019-2020/12849

Date: 07-04-2022
Place: Ahmedabad



ART HOUSING FINANCE (INDIA) LIMITED
Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi - 110034
Branch Office: 49, Udyog Vihar Phase 4, Gurugram, Haryana - 122015

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

INSPECTION DATE AND TIME: 20.04.2022 from 9:00 am – 6:00 pm
LAST DATE AND TIME OF SUBMISSION OF EMD AND DOCUMENTS: 06.05.2022 upto 05:00 pm
Sale of immovable property mortgaged under Securitization and Reconstruction of Financial assets and Enforcement of Security Interest (SARFAESI) Act, 2002 (No. 54 of 2002)

Whereas, the Authorized Officer of **ART Housing Finance (India) Limited** has taken possession of the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 in the loan accounts bearing no. **LNAMD01418 - 190004998** and **LNAMD02717-180002817** with a right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realization of Company's dues. The sale will be done by the undersigned through e-auction platform provided at the website: <https://www.bankauctions.com>

DESCRIPTION OF IMMOVABLE PROPERTIES

Name of the Loan Account Holders	Description of Immovable Property	Demand Notice Date	Authorized Officer's Details	Earnest Money Deposit (Further referred as "EMD") Submission Account Details	Reserve Price	Date and Time of Auction
		Outstanding Amount (Secured debt)			EMD Bid Increase Amount	
a) SANTOSH SHIL (Borrower)	All that part and parcel of the property being Flat No. E/207, Second Floor, Akshardham Heights, Sardar Patel Ring Road, Vastrapur, Ahmedabad, Gujarat 382418, Admeasuring 65.55 Sq. Mtrs.,	Demand Notice 05.07.2021 Rs. 23,17,536.60/- as on 15.03.2022 (interest + expenses exclusive)	Mr. Samay Kochhar, Mobile No. 9971804797 Email Id: samay.kochhar@arthfc.com	Name: ART HOUSING FINANCE (INDIA) LIMITED Bank Name: HDFC BANK LTD. Account No: 50200049383517 IFSC Code: HDFC0000273 Branch Name: VASANT KUNJ, NEW DELHI	Reserve Price: Rs. 22,00,000/- EMD: Rs. 2,20,000/- Bid Increase Amount: Rs. 10,000/- Reserve Price: Rs. 8,75,000/- EMD: Rs. 87,500/- Bid Increase Amount: Rs. 10,000/-	09.05.2022 11:00 am to 02:00 pm (With unlimited auto extension clause in case of Bid in last 5 minutes before closing, if required)
a) HAMENDRA B RAVAL ALIAS RAVAL HAMENDRA (Borrower)	All Part and Parcel of Property Being Flat No. B/402 on 4 th Floor, Admeasuring Super Built Up Area 115 Sq. Yds., in scheme known as Shreenath Apartment, Scheme Constructed Situated Lying on land bearing Survey No. 216 Paiki of Mouje Mafliapurod Taluka Dholka, District Ahmedabad, Gujarat 382225	Demand Notice 06.04.2021 Rs. 18,20,979/- as on 07.03.2022 (interest + expenses exclusive)				
b) DIPA HAMENDRA RAVAL (Co-Borrower)						

TERMS & CONDITIONS:
The e-Auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS BASIS".
1. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on auction and claims rights/dues affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues.
2. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of property put on auction will be permitted to interested bidders on **20.04.2022 from 9:00 am 6:00 pm**.
3. The interested bidders shall submit their EMD through Web Portal: <https://www.bankauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankauctions.com>) through Login ID & Password. The EMD shall be payable through NEFT/RTGS in the account mentioned above. After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to get the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz. i) Copy of the NEFT/RTGS Challan or Demand Draft; ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc.; without which the Bid is liable to be rejected. UPLOADING SCANNED COPY OF ANNEXURE-II & III (can be downloaded from the Web Portal: <https://www.bankauctions.com>) AFTER DULY FILLED UP & SIGNED IN IS ALSO REQUIRED. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid Documents, Training/ Demonstration on Online Inter-se Bidding etc., may contact M/s. C1 India Pvt Ltd, Udyog Vihar, Phase-II, Gulf Petrochem building, Building No. 301, Gurugram, Haryana. Pin: 122015, E-mail ID : support@bankauctions.com, Support Helpline Numbers : 124-43020202/122223, 7291981124 / 1125 / 1126, Sales Enquiries : Vinod.Chauhan@india.com Contact No: **+91 9813887931** and for any property related query may contact **Authorized Officer: Mr. Samay Kochhar**, Mobile No. 9971804797 Email Id: samay.kochhar@arthfc.com during the working hours from Monday to Saturday.
4. The interested bidder has to submit their Bid Documents (EMD (not below the Reserve Price) and required documents (mentioned in Point No.3)) on/ before, 06.05.2022 upto 05:00 pm and after going through the Registering Process (One time) and generating User ID & Password of their own, shall be eligible for participating the e-Auction Process, subject to due verification (of the documents) and/or approval of the Authorized Officer.
5. During the Online Inter-se Bidding, Bidder can improve their Bid Amount as per the "Bid Increase Amount" (mentioned above) or its multiple and in case bid is placed during the last 5 minutes of the closing time of the e-Auction, the closing time will automatically get extended for 5 minutes (each time till the closure of e-Auction process), otherwise, it'll automatically get closed. The bidder who submits the highest bid amount (not below the Reserve Price) on the closure of the e-Auction Process shall be declared as a Successful Bidder by the Authorized Officer/ Secured Creditor, after required verification.
6. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, within 24 hours of the acceptance of bid price by the Authorized Officer and the balance 75% of the sale price on or before 15th day of the sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer. In case of default in payment by the successful bidder, the amount already deposited by the offer shall be liable to be forfeited and property shall be put to re-auction and the defaulting borrower shall have no claim/right in respect of property amount.
7. The prospective qualified bidders may avail online training on e-Auction from M/s. C1 India Pvt. Ltd. prior to the date of e-Auction. Neither the Authorised Officer/ Bank nor M/s. C1 India Pvt. Ltd. shall be liable for any Internet Network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-Auction event.
8. The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also all the statutory/ non-statutory dues, taxes, rates, assessment charges, fees etc. owing to anybody.
9. The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the e-Auction without assigning any reason therefor.
10. The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Web Portal of M/s. C1 India Pvt. Ltd., <https://www.bankauctions.com> before submitting their bids and taking part in the e-Auction.
11. The publication is subject to the force major clause.
Special Instructions:
Bidding in the last moment should be avoided in the bidders own interest as neither the ART Housing Finance (India) Limited nor Service provider will be responsible for any lapse/failure (Internet failure/power failure etc.). In order to ward-off such contingent situations bidders are requested to make all necessary arrangements / alternatives such as power supply back-up etc., so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower / co-borrowers are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned / sold and balance dues, if any, will be recovered with interest and cost.

Date : 07.04.2022
Place : AHMEDABAD, GUJARAT

Authorised Officer
ART Housing Finance (India) Limited

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/S MEGHNA SHREE PETROCHEM PRIVATE LIMITED (IN CIRP)

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/S Meghna Shree Petrochem Private Limited
2. Date of Incorporation Of Corporate Debtor	22nd April, 2010
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Ahmedabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	CIN : U24100GJ2010PTC060370
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	809, 8th Floor, Hemkoot Building Opp. Capital Commercial Centre, Ashram Road Ahmedabad - 380009, Gujarat.
6. Insolvency commencement date in respect of Corporate Debtor	04th April, 2022 (Copy of the order was uploaded on Website on 05th April, 2022)
7. Estimated date of closure of insolvency resolution process	01st October, 2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Bhavi Shreyans Shah Reg. No. :- IBSI/PA-001/IP-P00915/2017-18/11521
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Reg. Add. - C-201, Embassy Apartment, Near Kaley Petrol, Dr. V. S. Road, Ahmedabad, Gujarat 380015 Email ID :- ca.bhavishah@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Reg. Add. - 9B Vardan Complex, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat 380014 Email ID :- ipbhavishah@gmail.com
11. Last date for submission of claims	19th April, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(a) link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Meghna Shree Petrochem Private Limited** (In CIRP) on 04th April, 2022. The creditors of M/s Meghna Shree Petrochem Private Limited (In CIRP), are hereby called upon to submit their claims with proof on or before 19th April, 2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (NOT APPLICABLE) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

CA Bhavi Shreyans Shah
Interim Resolution Professional
Reg. No. : IBSI/PA-001/IP-P00915/2017-18/11521

Date: 07th April, 2022
Place : Ahmedabad



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Banks Board Bureau
An Autonomous Body of Government of India

Extends the last date of submission of application for the positions of
**Deputy Managing Director (Lending and Project Finance),
Deputy Managing Director (Chief Financial Officer) &
Deputy Managing Director (Chief Risk Officer)**
of
National Bank for Financing Infrastructure and Development

With reference to Bureau's earlier advertisement dated March 22, 2022, inviting applications for the aforementioned three positions of DMD in NaBFD, it is informed that the Bureau extends the last date of submission of applications up to **5:00 pm on 22-Apr-2022**. Further, it is clarified that, the **Cost Accountants are also eligible to apply** for the said positions. Other eligibility criteria, terms and conditions as per our earlier advertisements will remain the same.

For detailed eligibility terms and conditions for each of the DMD position, please see the advertisement on <https://banksboardbureau.org.in/> under the "Vacancies and Recommendations" tab or on <https://www.sibbi.in/en>

Advertisement No. 53/2022

Government of India

Public Enterprises Selection Board

invites applications for the post of

Chairman and Managing Director

in

Cotton Corporation of India Limited (CCI)

Last date of receipt of applications in

PESB is by 1500 hours on

09th June, 2022

For details login to web site

<http://www.pesb.gov.in>

financialexp.epapr.in

Ahmedabad

ડીસીએક્સ સિસ્ટમ્સે તેના આઈપીઓ માટે સેબી સમક્ષ દસ્તાવેજો રજૂ કર્યા

મની કિલ્લી, તા. ૬
છકડોગીર કમ્પ-સિસ્ટમ્સ
અને કમ્પ લોજિસ્ટિકા ઉપાયો
એ આગ્રહી કરીને પ્રીતીએ
સિસ્ટમ્સ ઉત્પાદિત પબ્લિક
ઓફિસિંગ (આઇઓપી) થકી રૂ.
૬૦૦ કરોડો લેવામાં આવેલા માટે
મુદ્દી પશ્ચર નિયમનકારી સેની
સમક્ષ પ્રાથમિક દસ્તાવેજો રજૂ કર્યા
છે.

આઇઓપીને રૂ. ૫૦૦ કરોડ
સુધીના પંડિત સેના કેશ
એનર્ગીની પીક હોર્ડિંગ ઇન્ક અને
વોલ્ટેજ ટેકનોલોજી દ્વારા રૂ.
૧૦૦ કરોડના ભૂતપૂર્વ ઇન્ડિયન
સેનાનો ઓફિસ રોકે સેનાનો
સમાચાર થાય છે, અને પ્રક્ટ રૂ.
(ભીર-સેન્યેયી) આધારે
જાણવા મળ્યું હતું.

આ ઉપરાંત કેપેન રૂ. ૫૦૦
કરોડ સુધીના ધિ-આઇઓપી
ઇન્ક અને એલ પેપ વિવાદો રજૂ
થકે છે. જો આઇઓપી સેન્યેયી

भारतीय कोरपोरेशन लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
 A Public Limited Company
 Registered Office: 10, Naraina Industrial Area, Phase II, New Delhi-110028
 Telephone: 011-2610 2121, 2610 2122, 2610 2123, 2610 2124, 2610 2125, 2610 2126, 2610 2127, 2610 2128, 2610 2129, 2610 2130, 2610 2131, 2610 2132, 2610 2133, 2610 2134, 2610 2135, 2610 2136, 2610 2137, 2610 2138, 2610 2139, 2610 2140, 2610 2141, 2610 2142, 2610 2143, 2610 2144, 2610 2145, 2610 2146, 2610 2147, 2610 2148, 2610 2149, 2610 2150, 2610 2151, 2610 2152, 2610 2153, 2610 2154, 2610 2155, 2610 2156, 2610 2157, 2610 2158, 2610 2159, 2610 2160, 2610 2161, 2610 2162, 2610 2163, 2610 2164, 2610 2165, 2610 2166, 2610 2167, 2610 2168, 2610 2169, 2610 2170, 2610 2171, 2610 2172, 2610 2173, 2610 2174, 2610 2175, 2610 2176, 2610 2177, 2610 2178, 2610 2179, 2610 2180, 2610 2181, 2610 2182, 2610 2183, 2610 2184, 2610 2185, 2610 2186, 2610 2187, 2610 2188, 2610 2189, 2610 2190, 2610 2191, 2610 2192, 2610 2193, 2610 2194, 2610 2195, 2610 2196, 2610 2197, 2610 2198, 2610 2199, 2610 2200, 2610 2201, 2610 2202, 2610 2203, 2610 2204, 2610 2205, 2610 2206, 2610 2207, 2610 2208, 2610 2209, 2610 2210, 2610 2211, 2610 2212, 2610 2213, 2610 2214, 2610 2215, 2610 2216, 2610 2217, 2610 2218, 2610 2219, 2610 2220, 2610 2221, 2610 2222, 2610 2223, 2610 2224, 2610 2225, 2610 2226, 2610 2227, 2610 2228, 2610 2229, 2610 2230, 2610 2231, 2610 2232, 2610 2233, 2610 2234, 2610 2235, 2610 2236, 2610 2237, 2610 2238, 2610 2239, 2610 2240, 2610 2241, 2610 2242, 2610 2243, 2610 2244, 2610 2245, 2610 2246, 2610 2247, 2610 2248, 2610 2249, 2610 2250, 2610 2251, 2610 2252, 2610 2253, 2610 2254, 2610 2255, 2610 2256, 2610 2257, 2610 2258, 2610 2259, 2610 2260, 2610 2261, 2610 2262, 2610 2263, 2610 2264, 2610 2265, 2610 2266, 2610 2267, 2610 2268, 2610 2269, 2610 2270, 2610 2271, 2610 2272, 2610 2273, 2610 2274, 2610 2275, 2610 2276, 2610 2277, 2610 2278, 2610 2279, 2610 2280, 2610 2281, 2610 2282, 2610 2283, 2610 2284, 2610 2285, 2610 2286, 2610 2287, 2610 2288, 2610 2289, 2610 2290, 2610 2291, 2610 2292, 2610 2293, 2610 2294, 2610 2295, 2610 2296, 2610 2297, 2610 2298, 2610 2299, 2610 2300, 2610 2301, 2610 2302, 2610 2303, 2610 2304, 2610 2305, 2610 2306, 2610 2307, 2610 2308, 2610 2309, 2610 2310, 2610 2311, 2610 2312, 2610 2313, 2610 2314, 2610 2315, 2610 2316, 2610 2317, 2610 2318, 2610 2319, 2610 2320, 2610 2321, 2610 2322, 2610 2323, 2610 2324, 2610 2325, 2610 2326, 2610 2327, 2610 2328, 2610 2329, 2610 2330, 2610 2331, 2610 2332, 2610 2333, 2610 2334, 2610 2335, 2610 2336, 2610 2337, 2610 2338, 2610 2339, 2610 2340, 2610 2341, 2610 2342, 2610 2343, 2610 2344, 2610 2345, 2610 2346, 2610 2347, 2610 2348, 2610 2349, 2610 2350, 2610 2351, 2610 2352, 2610 2353, 2610 2354, 2610 2355, 2610 2356, 2610 2357, 2610 2358, 2610 2359, 2610 2360, 2610 2361, 2610 2362, 2610 2363, 2610 2364, 2610 2365, 2610 2366, 2610 2367, 2610 2368, 2610 2369, 2610 2370, 2610 2371, 2610 2372, 2610 2373, 2610 2374, 2610 2375, 2610 2376, 2610 2377, 2610 2378, 2610 2379, 2610 2380, 2610 2381, 2610 2382, 2610 2383, 2610 2384, 2610 2385, 2610 2386, 2610 2387, 2610 2388, 2610 2389, 2610 2390, 2610 2391, 2610 2392, 2610 2393, 2610 2394, 2610 2395, 2610 2396, 2610 2397, 2610 2398, 2610 2399, 2610 2400, 2610 2401, 2610 2402, 2610 2403, 2610 2404, 2610 2405, 2610 2406, 2610 2407, 2610 2408, 2610 2409, 2610 2410, 2610 2411, 2610 2412, 2610 2413, 2610 2414, 2610 2415, 2610 2416, 2610 2417, 2610 2418, 2610 2419, 2610 2420, 2610 2421, 2610 2422, 2610 2423, 2610 2424, 2610 2425, 2610 2426, 2610 2427, 2610 2428, 2610 2429, 2610 2430, 2610 2431, 2610 2432, 2610 2433, 2610 2434, 2610 2435, 2610 2436, 2610 2437, 2610 2438, 2610 2439, 2610 2440, 2610 2441, 2610 2442, 2610 2443, 2610 2444, 2610 2445, 2610 2446, 2610 2447, 2610 2448, 2610 2449, 2610 2450, 2610 2451, 2610 2452, 2610 2453, 2610 2454, 2610 2455, 2610 2456, 2610 2457, 2610 2458, 2610 2459, 2610 2460, 2610 2461, 2610 2462, 2610 2463, 2610 2464, 2610 2465, 2610 2466, 2610 2467, 2610 2468, 2610 2469, 2610 2470, 2610 2471, 2610 2472, 2610 2473, 2610 2474, 2610 2475, 2610 2476, 2610 2477, 2610 2478, 2610 2479, 2610 2480, 2610 2481, 2610 2482, 2610

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TENNECO **FEDERAL-MOGUL ANAND BEARINGS INDIA LIMITED**
CIN: U29199HR2006PLC043262
Regd. Office: 10th Floor, Paras Twin Towers, Tower-B, Sector-54,
Golf Course Road, Gurugram-122002, Tel.: +91 124 4784530, Fax: +91 124 4292840,
E-mail: abhishek.nagar@tenneco.com

NOTICE

The Extra Ordinary General Meeting (EGM) of the Company will be held on Monday, 2nd May, 2022 at 10:00 AM at the Registered Office of the Company at 10th Floor, Paras Twin Towers, Tower-B, Sector-54, Golf Course Road, Gurgaon, Haryana-122002. The business to be transacted in the EGM Notice dated 31st March 2022. The Notice of the Extra Ordinary General Meeting and instructions for remote e-voting alongside Attendance slip and Proxy form has been sent through electronic mode to members. All e-mail IDs are registered with the Company/Depository Participant(s).

As per section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules 2014 as amended by Companies (Management and Administration) Amendment Rules, 2015 and the Companies (Management and Administration) Amendment Rules, 2016 and the businesses set out in Notice of the Extra Ordinary General Meeting.

Meeting, may be conducted through such voting. The facility of casting votes by electronic means shall be available to all members of the company other than Extra Ordinary General Meeting ("remote" e-voting) will be provided by M/s. KFin Technologies Limited ("KFINTECH").

2. The Extra Ordinary General Meeting shall be held on 26th April, 2022 and Rule 20 of the Securities and Exchange Board of India (SEBI) Act, 1956 and Rule 20 of the Rules as amended, are given hereunder:

a. The Special business as set out in the Notice of the Extra Ordinary General Meeting shall be transacted on 26th April, 2022.

b. The remote E-Voting shall begin on Friday, 26th April, 2022 at 09.00 a.m. and end on Sunday, 1st May, 2022 at 05.00 p.m. The remote E-Voting shall not be allowed beyond 05.00 p.m. on Sunday, 1st May 2022.

c. The cut-off date for determining the eligibility to vote by electronic means or at the EGM is Tuesday, 26th April, 2022.

d. The cut-off date for nomination and withdrawal of members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote E-Voting at the Extra Ordinary General Meeting through ballot paper.

e. The member who has acquired shares and become members of the company after the Extra Ordinary General Meeting shall be entitled to vote off date i.e. Tuesday, 26th April, 2022 at any time using LOGIN ID and PASSWORD by sending a request at evoting@kfinitech.com or call at 022-26109000.

with KFin Technologies Limited ("KFINTECH") for remote e-voting through internet. Members may also opt to exercise their ID and password for casting your vote through remote e-voting.

The facility for voting through ballot shall be made available at the Extra Ordinary General Meeting and the members attending the meeting will have no cast their votes through remote e-voting shall be able to exercise their right at the meeting through ballot papers.

Notice of the Extra Ordinary General Meeting is available on the website of KFin Technologies Limited ("KFINTECH") at www.kfintech.com.

In case of any queries, you may refer the Frequently Asked Questions ("FAQs") for Members' Guide to Remote E-Voting manual for Members available at the downloads section of www.evoting.kfintech.com or write an e-mail to evoting@kfintech.com.

The members may participate in the general meeting even exercising his/her right to vote through remote e-voting but shall not be allowed to exercise both the rights simultaneously.

**For Federal-Mogul Andar Bearings India Limited
Sd/-**

Place: Gurgaon Date: 31st March, 2022	(Manish Chhabra) Director
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**PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
WEIZAC INC LIMITED**
MD1199191,CM48120 ("MD1"/"TARGET COMPANY")
c/o: 124, Baria House, Asaf Ali Road, New Delhi, Delhi, 110002
04314 Email: weizac@rediffmail.com Website: www.weizacinc.com

Target Corporate Advisors Limited, on behalf of: Gopal Zewar Arvind Singh, M. K. Mohan and Shrinivas Zewar Arvind Singh pursuant to regulation 18(7) of the Securities and Exchange Board of India (SEBI) Regulations, 1992, as amended ("SEBI" ("SEBI") for the acquisition up to 10,14,70,000 Equity Shares of Rs. 10/- each representing 20.37% of the Target Company ("OPP") pursuant to the Public Announcement in Financial Express - English Daily (all editions), January 24th (all editions) and 14 February 2002.

OPP hereby pay share purchase in cash ("Offer Price").

OPP hereby states that it is of the opinion that the Offer Price of Rs. 10/- (Rupees Ten) complies with the relevant regulations prescribed in the Takeover Code and prima facie the Offer Price of Rs. 10/- complies with the provisions of the Takeover Code as published in the aforementioned newspapers on 06 April, 2002.

OPP hereby states that the Offer Price of Rs. 10/- ("Offer Price") is the Offer Price of Rs. 10/- ("Offer Price") to all the Public Shareholders of Target Company was completed on 02 April 2002.

મિલકતનો તથામ ભાગ અને કિસ્સો - સીદી મર્ચે નં. ૧૧૧૭ લેગરખ
 ઘાટ-૬ ડોલર, પહેલા માખ, બીજા માખ અને ત્રીજા માખના બાંધામ
 ૧માં. ૧૦૧.૮.૩૩૬ કોર્ડેડ અને યુનિફિકશન ટેમ્પેરે નં. ૦૧૧૬-૧૦-૦-
 ૧૧-૦૦૦૧-૦૦૦૧-૦ વગેરે, અગાઉ ૩૦-૦૧-૧૯૦૬થી ૬૩લીન નં.
 તા.૩૦-૦૮-૧૯૦૬ના રોજ તેમનું અવધાન થતાં મિલકત તેમના પતિમૃત્યુ
 અમલકીયાં બની હતી. આ અવધાનની બેઠી તા.૩૦-૦૮-૧૯૦૬ના સીદી
 સ્ત્રી, જે બેઠી પાસે ત્રીજા બેઠી મુખે હતો: પૂર્વે બાબુનું રહેવાણા, પછીયે
 રહેવાણા, કિસ્સો: ત્રીજીનું રહેવાણા

गोरे ह.ए.ए.अर वो.भी.
सीडी सॉफ्ट वॉरिज अलुमनर-
ह-००१-वी अफने ०११५-
ह परेवना अलुमनरं दता.
पुणेमाय अडिहा फेलोशिप
ह अलुमनरं अलुमनरं अलुमनरं
ह, अलुमनरं अलुमनरं अलुमनरं

Of Manager to the Offer, www.navigantcorp.com and shareholders can also apply on plain paper details.

By approaching their respective Broker/Selling Broker and tender Shares in the Offer.

(SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 17th February, 2022 in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter dated 24th March, 2022 which have been incorporated in the LOF.

Date of PA: Nil

Original Date	Original Day	Revised Date	Revised Day
07.02.2022	Monday	07.02.2022	Monday

[illegible]

नाम:	Publication of Detailed Public Statement
पता: टी. कुबड़ा चौकी रोड, दिल्ली-११००५९	Submission of Detailed Public Statement
फोन नं.: २६८७७०१ sankarshankar@rediffmail.com	Last date of filing draft letter of offer or receipt of comments from SEBI on "Identified date"
उद्देश्य: शेयर निष्काशक (आईएस) अथवा, २००२ सेबी अधिनियम के तहत २००४ अध्यादेश द्वारा स्थापित निष्काशक समिति का समावेशन करने हेतु। यदि निष्काशक को शेयर निष्काशक बनने की आवश्यकता है तो वह निष्काशक बनने के लिए	Date by which letter of offer or Disposal Comments from Company to SEBI are submitted Advertisement of Schedule of activities and other approvals in newspapers and Target Company Date of Opening of the Offer Date of Closure of the Offer Payment of consideration for the acquisition

newspapers	14.02.2002	Monday	14.02.2002	Monday
USE, CSE, Target Company & SEBI	14.02.2002	Monday	14.02.2002	Monday
SEBI	21.02.2002	Monday	17.02.2002	Thursday
Letter of offer	08.03.2002	Tuesday	08.03.2002	Tuesday
	15.03.2002	Thursday	24.03.2002	Thursday
	17.03.2002	Thursday	25.03.2002	Friday
	25.03.2002	Friday	04.04.2002	Monday
	31.03.2002	Thursday	07.04.2002	Thursday
Directors of Target Company	30.03.2002	Wednesday	06.04.2002	Wednesday
For open offer, status of statutory tendering to SEBI, Stock Exchanges	30.03.2002	Thursday	07.04.2002	Thursday
	01.04.2002	Friday	08.04.2002	Friday
	18.04.2002	Monday	25.04.2002	Monday
Open shares	02.05.2002	Monday	10.05.2002	Tuesday

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श्री. अमरावती आले ही की. अमरावती कावेरी नगरात २० (द्वीविना) चार लाख पुनः पुनः वारा, कोर, ल. "श्री.अमरावती नगर" आलेही नगरात	Identified Date is only for the purpose of the ent. All owners (registered or unregistered) participate in the Offer any time before the Capitalized terms used in this announcement ISSUED BY MANAGER TO THE SHAM OF THE NAVIGANT 423, A Andhra Email id: navigant@navigant.com Place: Mumbai
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transferring the names of the shareholders as on such date to the Letter of Offer would be
of equity shares of the Target Company (except the Acquirers and Sellers) are eligible to
acquire of the Offer of the Target Company.

Not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

FOR AND ON BEHALF OF THE ACQUIRERS MR. GOPAL ZANWAR, MR. KIRAN
ADAR ZANWAR AND MR. MAYUR SHRIKANT ZANWAR


Navigant
CORPORATE ADVISORS LIMITED
Pingla, Bonanza, Sahar Plaza Complex, J B Nagar,
Kurla Road, Andheri (East), Mumbai-400-059.
Tel No. +91 22 4120 4837 / 4973 5078
E: nav@navigantcorp.com Website: www.navigantcorp.com
FEE Registration No. INB000012243
Contact person: Mr. Sarthak Vijiani